

versions) of the National Co-operative Development Corporation, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-8275/74.]

- (3) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GHM/74/143 TNC/1073/38622-J in Gujarat Government Gazette dated the 26th June, 1974, under section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat together with an explanatory memorandum [Placed in Library. See No. LT-8276/74.]

NOTIFICATIONS UNDER NATIONAL HIGHWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—

- (1) S.O. 441(E) published in Gazette of India dated the 18th July, 1974.
- (2) S.O. 442(E) published in Gazette of India dated the 18th July, 1974. [Placed in Library. See No. LT-8277/74.]

GOVT. RESOLUTION ON NATIONAL POLICY FOR CHILDREN

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): On behalf of Shri Arvind Netam, I beg to lay on the Table a copy of the Government Resolution dated the 22nd August, 1974 on National Policy for Children (Hindi and English versions). [Placed in Library. See No. LT-8278/4.]

ANNUAL REPORT I.I.T. OF BOMBAY FOR 1972-73

SHRI D. P. YADAV: I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1972-73. [Placed in Library. See No. LT-8279/74.]

SHRI SAMAR GUHA: I want to draw your attention to the fact that this Government is in the habit of placing the report of only one IIT at a time; the reports of the other IITs are not being placed before the House. There are five Indian Institutes of Technology, one at Delhi, one at Bombay, one at Kanpur, one at Madras and one at Kharagpur. They are all governed and guided by a single Central Act. It is an obligation under the Act that the reports of all these institutes should be placed before the House. I had raised many questions here in the House about the serious financial irregularities that have not only been noted but about which I had written to the hon. Minister; the hon. Minister had replied that the matter was being inquired into. I would like to know why the report of the Kharagpur institute is not being placed before the House and why it is being shelved. I would like to know when the annual reports of the other IITs would be placed before the House and why they are being delayed. The hon. Minister must give an answer to this question.